

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER SHEET

ORDERS OF THE TRIBUNAL

17.04.2015

OA No. 291/00227/2015

Mr. C.B. Sharma, Counsel for applicant.

The relief sought for in this OA is for the direction to the respondents to convene a review selection Board for promotion in IFS cadre on the basis of revised seniority list of RFS dated 12.12.2014 (Annexure A/13 and A/14 respectively) and further to grant promotion to the applicant in IFS cadre for the year 1998 instead of year 2007 (against clubbed vacancies of the year 1995 to 1998) and also grant seniority as per the length of service in the RFS i.e. year of allotment as 1992 instead of year 1999 by modifying the orders dated 30.06.2008 and 08.02.2010 (Annexure A/12 and A/13), with all consequential service benefits.

The applicant is aggrieved by the action of the respondents whereby they are not reviewing the DPC/ Selection Board for the years from 1998 and onwards for selection to IFS on the basis of revised seniority lists of ACF's as on 01.04.1985 and DCF's as on 01.04.1997 of State Forest Service (in short referred to SFS hereinafter) by the order dated 12.12.2014 in compliance of the judgment dated 29.03.2013 passed by the Hon'ble Rajasthan High Court, Jodhpur Bench in DBCW No. 703/1996 (Bhera Ram) due to wrong fixing the seniority of Shri

J.S. Nathawat and Shri R.S. Nathawat, respondents nos. 6 and 7 and were considered to be senior. Shri J.S. Nathawat was selected in IFS cadre against the promotion quota of the year 1998 vide order dated 12.10.1998 and consequently given the year of allotment as year 1992 vide order dated 06.02.2002 and Shri R.S. Shekhawat was selected in IFS against the quota of the year 2002 vide order dated 30.10.2003 and consequently given the year of allotment as 1996 vide order dated 24.03.2004. It is pointed out that the applicant was selected for the year 2007 vide order dated 30.06.2008 and year of allotment was given 1999 vide order dated 08.02.2010. It is submitted that Hon'ble Rajasthan High Court has revised/corrected the entire seniority list of SFS vide order dated 12.12.2014, and in the seniority list of ACF's as on 01.04.1985, the name of the applicant is at sr. no. 18, whereas the name of respondents nos. 6 & 7 are at sr. nos. 21 & 23 respectively and further, in the seniority list of DCF's as on 01.04.1997, the name of the applicant is at sr. no. 14 whereas the name of respondents nos. 06 and 07 are at sr. nos. 18 and 20 respectively. It is submitted that thus it is clear that the applicant has been declared senior to them in the RFS cadre, therefore, his inter-se-seniority in IFS is also required to be maintained above to respondents nos. 6 & 7.

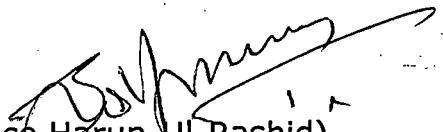
In view of the revised seniority list, the applicant submitted his representation dated 20.01.2015 (Annexure A/1) to review the IFS Selection Board in the Rajasthan State and to convene a review DPC for the years from 1995 onwards for selection to IFS by promotion and to place him at a correct

place in the seniority list of IFS and give him all consequential service benefits.

In view of the aforesaid facts, we are not inclined to examine the matter on merit but we direct the respondents to consider and decide the representation of the applicant dated 20.1.2015 (Ann.A/1) and to pass a reasoned and speaking order in accordance with the provisions of law within a period of 3 months from the date of receipt of a copy of this order. We also direct the applicant to serve a copy of this order to the respondents within a period of 15 days from today.

With these observations, the OA is disposed of with no order as to costs.


(R. Ramanujam)
Member (A)


(Justice Harun-Ul-Rashid)
Member (J)


Abdul